

Shri A. S. Sarkadi: I would like to continue

Mr. Deputy-Speaker: Then, we will take up non-official business

BEEDI AND CIGAR LABOUR BILL*

Shri A. K. Gopalan (Kasergod): I beg to move for leave to introduce a Bill to provide for regulating employment and work in the factories manufacturing Beedi and Cigar in India

Mr. Deputy-Speaker: The question is

"That leave be granted to introduce a Bill to provide for regulating employment and work in the factories manufacturing Beedi and Cigar in India"

The motion was adopted

Shri A. K. Gopalan: I introduce the Bill

OLD AND INFIRM PERSONS' HOMES BILL*

Shri Raghunath Singh (Varanasi): I beg to move for leave to introduce a Bill to provide for the protection and maintenance of old and infirm persons under the Directive Principles of State Policy

Mr. Deputy-Speaker. The question is

"That leave be granted to introduce a Bill to provide for the protection and maintenance of old and infirm persons under the Directive Principles of State Policy"

The motion was adopted

Shri Raghunath Singh: I introduce the Bill

INDIAN PENAL CODE (AMENDMENT) BILL*

(Omission of section 497)

Shri Raghunath Singh (Varanasi): I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

Mr. Deputy-Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860"

The motion was adopted

Shri Raghunath Singh: I introduce the Bill

INDIAN PENAL CODE (AMENDMENT) BILL*

(Insertion of new section 124B)

Shri Raghunath Singh (Varanasi) I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860

Mr. Deputy-Speaker: The question is

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860"

The motion was adopted

Shri Raghunath Singh: I introduce the Bill

ARBITRATION (AMENDMENT) BILL*

(Amendment of sections 2 and 39 and insertion of new Chapter IVA)

Shri Raghunath Singh (Varanasi): I beg to move for leave to introduce a Bill further to amend the Arbitration Act, 1940

*Published in the Gazette of India Extraordinary Part II-Section 2, dated 9-8-57 pp 407-414, 415-419, 420-421, 422-423, 424-427